

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA**

**UNSTARRED QUESTION NO. 3151
TO BE ANSWERED ON 22.03.2018**

PARAMETERS FOR DATA ON MANUAL SCAVENGERS

3151. SHRI NARESH GUJRAL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) what are the parameters for arriving at the data of manual scavengers across the country; and
- (b) what are the figures of manual scavengers across the country?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

(a): "Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013" (MS Act, 2013) defines manual scavenger as under:

" 'manual scavenger' means a person engaged or employed, at the commencement of this Act or at any time thereafter, by an individual or a local authority or an agency or a contractor, for manually cleaning, carrying, disposing of, otherwise handling in any manner, human excreta in an insanitary latrine or in an open drain or pit into which the human excreta from the insanitary latrines is disposed of, or on a railway track or in such other spaces or premises, excreta fully decomposes".

Under section 11 of the MS Act, 2013, If any Municipality has reason to believe that some persons are engaged in manual scavenging within its Jurisdiction, the Chief Executive Officer of such Municipality shall cause a survey to be undertaken to identify such persons.

Under section 12(1) any person working as manual scavenger in urban area can apply to the Chief Executive Officer of the Municipality, or to any other officer authorised by him in the behalf for being identified as a manual scavenger.

Under section 14 of the MS Act, 2013, the Chief Executive Officer of the Panchayat is mandated to identify the manual scavengers in Rural areas. The data of the manual scavengers so identified by the Local Authorities of the State Government is uploaded on the website www.mssurvey.nic.in

(b): State-wise details of manual scavengers reported by 13 States upto 28.02.2018 are given in the **Annexure**.

Annexure

Annexure referred in reply to Part (b) of Rajya Sabha unstarred Question No. 3151 for answer on 22.03.2018 regarding Parameters for data on manual scavengers

State/UT-wise Number of Identified Manual Scavengers as on 28.02.2018

S.N	State/UT Name	No. of Manual Scavengers
1	Andhra Pradesh	78
2	Assam	154
3	Bihar	137
4	Chhattisgarh	3
5	Karnataka	732
6	Madhya Pradesh	36
7	Odisha	237
8	Punjab	91
9	Rajasthan	338
10	Tamilnadu	363
11	Uttar Pradesh	11230
12	Uttarakhand	137
13	West Bengal	104
	Total	13640